

Ministries /Departments formulate State-wise Annual Programme based on the budgetary allocation and utilization capacity of States. To enable this, budgetary approval in GoI has been preponed so that allocation is available with Ministries/Departments at the start of the Financial Year.

Increase/decrease in DA/DR

1336. SHRI MAJEED MEMON: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Daily Allowance (DA) and Dearness Relief (DR) for Central Govt. employees and pensioners have become due with effect from 1st January, 2020.

(b) if so, the details thereof;

(c) whether DA/DR is based on rise in inflation and increase in prices of essential commodities; and

(d) if so, whether the increase in DA allowance is in line with increase in price of essential items and if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) Yes Sir. Dearness Allowance and Dearness Relief are granted to serving employees and pensioners of the Central Government respectively each year with effect from 1st January and 1st July and normally paid in the month of March and September respectively.

(c) and (d) Yes Sir. The level of inflation for the purpose of DA/DR to Central Government employees/pensioners is calculated on the basis of All India Consumer Price Index for Industrial Workers which is issued by Labour Bureau, Shimla.

Recovery made through DRTs

1337. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of FINANCE be pleased to state:

(a) Whether Government has any proposal to set up more Debts Recovery Tribunals (DRTs) across the country to expedite recovery by filling more suits for recovery of dues;

(b) if so, the details thereof;

(c) the details of the recovery made by each Debts Recovery Tribunals (DRTs) during the last five years; and

(d) the details of the recovery dues that are proposed to be recovered in the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) No such proposal is presently under consideration.

(b) Does not arise, in view of (a) above.

(c) The details of the recovery made by Debts Recovery Tribunals (DRTs) during the last five years are given in Statement (*See below*).

(d) Recovery of dues is made under the provisions of the Recovery of Debts and Bankruptcy Act, 1993 (RDB Act) after adjudication of matters filed in the Debts Recovery Tribunals (DRTs). No targets can be proposed by the government in this regard.

Statement

*Details of recovery made by Debts Recovery Tribunals in the last 5 years
(2014-15 to 2018-19)*

Sl. No.	Name of DRT	Amount (in ₹ Crore)				
		FY 2014-15	FY 2015-16	FY 2016-17	FY 2017-18	FY 2018-19
		Amount recovered	Amount recovered	Amount recovered	Amount recovered	Amount recovered
1	2	3	4	5	6	7
1.	Ahmedabad 1	196.38	111.94	220.24	377.75	450.09
2.	Ahmedabad 2	42.07	14.24	26.8	153.56	87.66
3.	Allahabad	33.36	36.19	40.00	54.79	102.90
4.	Aurangabad	355.58	58.84	63.14	82.64	96.61
5.	Bangalore 1	66.59	216.47	16.29	251.64	235.66
6.	Bangalore 2	*	*	*	935.98	974.36

1	2	3	4	5	6	7
7.	Chandigarh 1	37.73	36.77	30.54	6.41	352.49
8.	Chandigarh 2	119.05	214.17	660.71	33.88	95.05
9.	Chandigarh 3			3.01	39.65	382.84
10.	Chennai 1	326.69	245.34	175.69	118.71	74.71
11.	Chennai 2	48.45	134.13	72.88	165.91	137.17
12.	Chennai 3	59.9	9.17	53	69.19	23.85
13.	Coimbatore	38.27	20.8	13.76	55.51	98.13
14.	Cuttack	28.45	17.06	28.6	29.52	28.54
15.	Dehradun	*	*	*	12.81	285.34
16.	Delhi 1	70.78	87.67	70.68	121.46	557.13
17.	Delhi 2	652.88	986.98	498.14	1346.33	2929.86
18.	Delhi 3	324.23	294.16	296.79	182.54	326.63
19.	Ernakulam 1	157.61	150.74	62.93	129.89	166.33
20.	Ernakulam 2	*	*	20.57	131.5	255.32
21.	Guwahati	63.99	71.71	50.77	63.11	70.92
22.	Hyderabad 1	298.31	288.65	926.43	805.31	861.02
23.	Hyderabad 2	*	*	139.42	658.16	1070.43
24.	Jabalpur	39.00	52.00	26.00	22.00	44.00
25.	Jaipur	75.23	85.72	197.86	812.43	195.48
26.	Kolkata 1	1784.29	2576.5	2276.49	1171.46	2251.55
27.	Kolkata 2	50.46	34.13	41.88	108.31	92.17
28.	Kolkata 3	11.93	5.92	19.83	15.83	16.7
29.	Lucknow	12.79	21.89	17.68	19.58	33.2
30.	Madurai	2.17	2.72	0.6	0.76	4.42
31.	Mumbai 1	34.24	44.75	39.63	12.15	188.00
32.	Mumbai 2	51.62	84.05	25.23	22.84	53.53

1	2	3	4	5	6	7
33.	Mumbai 3	98.38	53.63	1659	727.3	19.07
34.	Nagpur	86.02	85.5	60.52	63.57	43.17
35.	Patna	28.36	25.54	56.93	7.12	21.95
36.	Pune	22.05	28.11	30.91	70.02	35.12
37.	Ranchi	40.78	87.72	79.75	45.69	139.74
38.	Siliguri	*	*	*	2.55	8.27
39.	Vishakapatnam	37.58	18.16	0.22	57.22	51.36
TOTAL		5295.22	6201.37	8002.92	8985.08	12860.77

Note: As per data received from DRTs

* DRT set up later

Abolition of income tax return filing requirement for Government servant

1338. SHRI ANIL DESAI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that there is a compulsory income tax deduction (TDS) by Government in respect of Government servants and they are required to file their income tax returns;

(b) the logic in requirement of filing of income tax return by every Government servant in view of the fact that they receive their salary only after Tax Deducted at Source (TDS) by Government; and

(c) whether tax procedure could be amended so that there may not be any need if salary or pension is only their source of income?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) Yes, it is the fact that there is provision for Income-tax deduction at source from salary in respect of Government servants and they are required to file their Income-tax returns.

(b) The logic behind the requirement of tax deduction at source is to collect tax at the time of payment and to keep trail of transactions entered by the tax payers. Further, the requirement of filing of such Income-tax returns is that of the tax payers